

By E-Mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Karbi Anglong, Diphu

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. DJKA/9197/22 dated 19.09.2022

Sir,

With reference to the above, I am directed to inform you that, Smti Ranjumoni Pegu, Munsiff No. 1 cum Judicial Magistrate First Class, Karbi Anglong, Diphu has been allowed to visit Goa via Mumbai and return back via Hyderabad w.e.f. 02.10.2022 to 08.10.2022 (expected date of journey) along with her minor daughter Miss Astur Appun Moyengia by availing LTC for the block period of 2018-2021 (by way of carry forward), by the shortest possible route, as per existing rules.

Smti Pegu may be informed accordingly.

Thanking you.

Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8573-8576 /A, dated 28.9.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Ranjumoni Pegu, Munsiff No.1 cum Judicial Magistrate First Class, Karbi Anglong, Diphu, with reference to her letter No. MK/2022/325 dated 19.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)